

- (a) whether the Kutch region of Gujarat is a part of Sindhu Basin;
- (b) whether Government has received any representation from the State of Gujarat regarding allocation of the Indus water of Gujarat; and
- (c) if so, the progress achieved by Government with regard to this request?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Kutch region of Gujarat is not considered to form a part of the Indus Basin as per the present available basin maps or the Irrigation Commission Report of 1972.

- (b) Yes, Sir.
- (c) Some water issues among the present beneficiary States of the rivers Ravi, Beas and Sutlej are already before the Hon'ble Supreme Court for decision. Any new suggestion for reallocation of these waters is dependant on the decision on these issues and the present beneficiary States agreeing to spare some water.

Dam on river Ib in Sundargarh

881. SHRI MANGALA KISAN: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether it is a fact that Central Water Commission has conducted a feasibility study on construction of dam on river Ib in Sundargarh in Odisha;
- (b) if so, the details thereof; and
- (c) by when the said work would start as it would facilitate irrigation to thousands of acres in Sundargarh Sadar Sub-Division, Jharsuguda District Kochinda Sub-Division in Sambalpur and part of Deogarh District?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (c) Irrigation is a State subject and planning, execution and funding of the irrigation projects is within the purview of the concerned State Government. Government of Odisha has informed that it has a proposal for a dam on river Ib near the village Katingdihi of Sundergarh district of Odisha. The technical clearance to the projects was obtained from Central Water Commission during its 80th TAC meeting held on 7.2.2003. The project will provide annual irrigation to 106279 ha in Sundargarh, Jharsuguda and Sambalpur districts of Odisha. The estimated cost of the project is reported as Rs. 1139.9824 crore. However due to resistance from the custeers, the statutory clearances (Forest, Environment and Ministry of Tribal Affairs) could not be processed. After the State Government Odisha obtains these clearances and investment clearance the project can be taken up by them.

Setting up of ground water authority

882. SHRI N.R. GOVINDARAJAR: Will the Minister of WATER RESOURCES be pleased to state: